

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

ALLAHABAD

Original Application No. 330/00705/2020

Allahabad this the 02nd day of December, 2020

Hon'ble Mr. Devendra Chaudhry, Member-A

Vijay Bahadur Singh, aged about 64 years, Retired Assistant Engineer, son of Late Shripal Singh, R/o 46/8C/3/7, Shivkuti, Prayagraj (U.P.).

Applicant

By Advocates: Mr. Jaswant Singh
Mr. R.P. Singh

Vs.

1. Union of India through Secretary, Ministry of urban Development, Now Ministry of Housing & Urban Affairs, New Delhi.
2. The Secretary, Department of Personnel and Training, Ministry of Personnel, Public Grievances and Pensions, Government of India, New Delhi.
3. The Director General, C.P.W.D. Nirman Bhawan, New Delhi.
4. Superintending Engineer, Central Circle, C.P.W.D., Allahabad.

Respondents

By Advocate: Mr. Chakrapani Vatsyayan

O R D E R

Shri Jaswant Singh, learned counsel for the applicant and Shri M.K. Sharma, holding brief of Shri Chakrapani Vatsyayan, learned counsel for the respondents, both are present in court. Hearing conducted through Video Conferencing.

The learned Counsel for the parties agreed that the audio and visual quality is proper.

2. Heard on the point of admission and perused the records available in the PDF.
3. At the very outset, learned counsel for the applicant submits that the present O.A. may be decided in terms of the order passed

by a coordinate bench of this Tribunal in O.A. No. 649 of 2020, decided on 19.11.2020.

4. Learned counsel for the respondents has objected to this prayer made by the applicant's counsel.

5. In view of the limited prayer as mentioned above, no fruitful purpose will be served in keeping this matter pending. Accordingly, the present O.A. is disposed of at the admission stage, with a direction to competent authority amongst the respondents, to decide the representation dated 08.10.2018 of the applicant, followed by reminder dated 11.08.2019 (both are annexed as Annexure A-8 of the O.A.), by a reasoned and speaking order by taking into account the Judgments of Hon'ble Apex Court and various Hon'ble High Courts, annexed with this O.A., within a period of three months from the date of receipt of a certified copy of this order.

6. The order so passed, shall be communicated to the applicant by the respondents without any delay.

7. It is made clear that I have not expressed any view on merits of the case.

8. No order as to costs.

(Devendra Chaudhry)
Member-A

/M.M/